Members to observe the spirit of the rule. In fact rule 235 (iv) says:

"... shall riot pass between the Chair and any member who is speaking."

I leave it at that. Next

question.

ACTIVITIES BY NAGA HOSTILES

1*99. PROF. SATYAVRATA SID-DHANTALANKAR: t SHRI N. SRI RAMA REDDY: SHRI RAM CHANDER:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) whether it is a fact that underground Nagas fortified the entire miles long area from Bandachalia to New Sonowal of Assam and deployed armed Naga hostiles at some s.rate-gic points;
- (b) whether it is a fact that the hostiles have cleared the area of jungle and constructed a road there;
- (c) whether it is a fact that the area lying six miles inside Sibsagar district of Assam is claimed by the underground Nagas as belonging to Nagaland; and
- (d) what action Government have taken to meet this threat?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI M. C. CHAGLA): (a) According to information available to the Government, gangs of Naga underground were noticed in areas opposite to the Assam State border posts of New Sonowal, Kheremia, Panimore, Bandarchuila, Ganjam, Tehgajan and Raidanguri during April, '67.

i-Transferred from the 20th May, 1967.

tThe question was actually asked on the floor of the House by Prof, during April '67.

- (b) Government have no information about the clearance of the jungle or the construction of a road in the area by the underground.
- (c) No representation has been received from the underground Nagas in this regard. The Government is also not aware of any claims made by them about certain forest areas along the Assam border. There is, however, a demand for revision of boundary between the States of Assam and Nagaland and the State Governments concerned are in touch with each other.
- (d) Suitable precautionary measures have been taken to meet the situation in case anyone indulges in unlawful activities.

PROF. SATYAVRATA SIDDH-ANTALANKAR: Sir, the Government seems to be very much unaware of the things of which it should be aware. On the 4th of September, 1964 an agreement of cease-fire was entered into between the hostile Nagas and the Government and at that lime the number of rebel Nagas was estimated at 5,000. Now, after 3 years from 1964 the number of the rebel Nagas estimated is about 15,000 and some have estimated it to be 50,000. Now, Sir, either these things are exaggeration or they are based on facts. If they are based on facts, they must be faced properly and if they are not based on facts. then they must be contradicted. With all this increase in the number of Nagas. how long will our indefinite dialogues with the Nagas continue and what will be the result of these dialogues? Will they be allowed to continue in this way as they are doing or shall we cry a halt somewhere?

SHRI M. C. CHAGLA: Well, Sir, our information is that the number of Naga hostiles has not increased. On the contrary our information is that the talks which the Prime Minister has had with the Nagas have yielded good results. We have not arrived at a settlement; talks are

2345

going on and, I think, talks do produce good results if only one has patience and one does not get intolerant or get irritated. We are conscious oi the danger of the Naga hostiles; we are watching the situation. But I do not think it is a correct assessment that the number has increased in the way that the hon. Member has suggested.

SATYAVRATA ANTALANKAR: We have been watching too long. Is it not a fact that the hostile Nagas are in possession of most modern automatic weapons and they have received them from West and East European countries?

SHRI M. C. CHAGLA: Now, Sir, the Naga hostiles have received weapons from China and Pakistan, and maybe from other countries. It poses a threat to our country. But, as far as I know, the number is small, and every action is taken to safeguard the security of our country.

PROF. **SATYAVRATA** ANTALANKAR: Now you have stated that the number is small, but it is questioned by so many statements in the papers. As I just pointed out, when the agreement was entered into, the number of hostile Nagas was estimated at 5,000, and then, within these three years how can the number decrease when they have been going to China, to Pakistan and other countries and they have made use of this halting time to strengthen their forces? It is, therefore, unbelievable to think that the number is decreasing,

SHRI M. C. CHAGLA: Sir, the House must realise the position. It is not as if large numbers go to

Chin' or Pakistan. Small bands manage to get out of India because, in some parts of our country, the

boundary consists of impenetrable jungle, and it is impossible for us to prevent small bands escaping. It is equally difficult to prevent these bands returning after they have obtained arms and after they have

received training in guerilla warfare. But I do not know wherefrom my hon. friend gets the estimate that the number has increased from 5,000 to 50,000. We have no information to that effect.

SHRI N. SRI RAMA REDDY: May I know, Sir, whether it is a fact that frequent attempts have been made by these hostile Nagas to claim land or territory from Assam? Number two, 1 would like to know whether it is not a fact that these hostile Nagas have been putting pressure on and terrorising the people there and collecting taxes with a view to working against the Indian interests.

SHRI M. C. CHAGLA: Sir. there have been some boundary disputes between Assam and the State of Nagaland, and a part of that dispute comprises this forest land, and attempts are being made to resolve these disputes. The two Chief Ministers met recently, in April, and the officials are going to meet again, and I am sure that these differences, which are of a minor character. will be resolved. As regards the second question I have no information to that effect.

SHRI B. K. P. SINHA: Sir, may I know if the attention of the Government of India has been drawn to certain reports that Chinese. about a dozen or two dozens, have been found in certain Naga underground cells in the territory of India, and also that they have been roaming about presumably to explore that terrain for some purpose? May I know if the attention of the Government of India has been drawn to this, and may I know if these Chinese are "friendly enemies?" I am told that a classification has been discovered the classification of "friendly hostiles". That is why I put this question,

SHRI M. C. CHAGLA: Answering the question, I can second part of the if any Chinese categorically say that anywhere near Nagaland, are found friendly; that much is they cannot be But we have no certain. official information about any Chinese having penetrated into our country. We information about the Naga hostiles have gone to China and have come back, as I have mentioned.

SHRI B. K. P. SINHA; My question was, Sir, that there are reports to the effect that the Chinese have come into Indian territory.

MR. CHAIRMAN: It has been answered.

श्री श्राकृष्ण दत्त पालीबाल : मंत्री महोदय के उत्तर से सम्बन्धित क्या मंत्री महोदय ग्रब भी जांच करके इस बात का पता लगायेंगे ग्रौर सदन को बतलाएंगे कि क्या जंगल काटने की बात ग्रौर सड़क बनाने की बात सही है या नहीं ?

SHRI M. C. CHAGLA: Well, Sir, I have placed before the House whatever information 1 have. I will certainly make further enquiries and if my hon. friend wants, I can write to him, of if he puts down a question, I shall give any further information that I have. I may mention this with regard to the report about Chinese presence in Nagaland that we have made investigation and our definite information is that what appeared in the Press is false. No, Sir, Government have no information about the clearance of the jungle or the construction of a road in the area by the underground. This is not correct.

श्रो जिन नकु । र जनाजाल जो चोरड़ियाः पार्ट (बी) के जवाब में श्रापने बतलाया कि हमें इसकी जानकारी नहीं है— जंगल साफ करने की श्रीर सड़क बनाने की । तो पहली बात मैं यह जानना चाहूंगा कि अपने ही क्षेत्र में उन्होंने बिना परिमशन के जंगल साफ ' किया या सड़क बनाई, तो उसकी आपके पास जानकारी क्यों नहीं है और क्या यह प्रश्न आने के बाद भी श्रीमान् ने इस बारे में जानकारी लेने का कोई प्रयत्न किया अथवा नहीं किया ? उन्होंने कहा, नहीं । पार्ट (बी) में पूछा गया था कि क्या जंगल साफ किया गया या सड़कें बनाई गई और अगर हां, तो उसके सम्बन्ध में क्या कार्यवाही की गई ।

SHRI M. C. CHAGLA: After enquiries no information has been received to this effect. If any information i_s received, certainly the House would be entitled to know it.

श्री विमलकुमार मन्नालालजी चौरड़ियाः सवाल मेरा कुछ है, जवाब कुछ है । मैं पूछ रहा हूं कि पार्ट (बी) में पूछा गया है कि क्या नागाओं ने जंगल साफ कर लिया, सड़कें बना लीं और आपने जवाब यह दिया कि हमें कोई जानकारी नहीं । पहली बात यह है कि हमारे अपने क्षेत्र में उन्होंने किसी चीज का निर्माण किया, जंगल साफ कर दिया, सड़कें बना लीं, फिर उसकी जानकारी क्यों नहीं है ? यह प्रश्न आने के बाद भी क्या श्रीमान् ने प्रयत्न किया कि वहां से जानकारी प्राप्त करते कि इस तरह का कोई जंगल तो उन्होंने साफ नहीं कर दिया, सड़कें तो नहीं बना लीं ?

SHRI M. C. CHAGLA: I will certainly make further enquiries, and if there is any information I will place it before the House.

SHRI NIRANJAN SINGH: O_n a point or order, Sir. My point of order is this that the House must get straight replies, not evasive replies. It i_s in the Rule_s of Procedure of the House. But the Minister says that he will collect the information. Now this territory is under the Government of India. It is ruled by the Government

of India. There is administration .there, and if there is the administration, the facts must be known to the Central Government. So I want to know what the facts are, and this is my point of order, whether an evasive reply is permissible or ^{no}t.

MR. CHAIRMAN: There is no question of evasion at all. The Minister has said that he will find out about further information—they had no more information in the matter now—and he will let you know.

SHRI NIRANJAN SINGH; After all, this territory belongs to the Indian Government. There is the Police Department. There is the Executive Department. There is the Revenue Department, and sti\l he is not in possession of all the facts.

MR. CHAIRMAN: I admit all that, but if there is no further information with the hon. Minister, what else can he say?

SHRI NIRANJAN SINGH: I want to know what action has been taken against the administration.

SHRI D. L. SEN GUPTA: On a point of order, Sir, and my point of order j_s this. In replying to my friend, Mr. Chordia, the hon. Minister's reply is thi_s that h^e had no knowledge, and therdby he wanted to convey that because he had no knowledge it was not a fact, that the suggestion was not admitted. Now I want to know the true type of answer. When he says it i_s not a fact, let him say that it is not a fact, If he says he has no knowledge then I should think that he should not come with this type of answer. He should gather the information and then come. What does he mean? Does h_e mean that this fact is not correct?

SHRI M. C. CHAGLA: There is difference between knowledge and

information. If I had said "no knowledge", it would be quite different. What I said in my answer is: "I have no information." If anything of the type as suggested by the hon. Member had happened, we would have had the information from our intelligence sources and other sources. No information of that kind has b~een conveyed to us. Then may I point out that the question is a very general one? Now this is a vast area. Sometimes jungles are cleared for cultivation. Unless a specific area is given, it would be difficult to give a specific reply. If the hon. Member mentions, a particular area and as\$s me what has happened, I would certainly make more specific enquiries. But the position today is that the Government has no information.

श्री राजनारायण : श्रीमन्, इसी सवाल को ले कर हम भी ग्रपना प्वाइन्ट ग्राफ म्राइंर उटा सकते थे ग्रौर जो वाइन्टस म्राफ ग्रार्डर किये गये हैं, उनमें ग्राधा प्रश्न हमाराभी ग्रागया है। ग्रब जो सवाल हम पुछना चाहते हैं वह यह है कि जैसा भाग (ख) में पूछा गया था कि क्या यह सच है कि विद्रोही नागाओं ने जंगल का क्षेत्र साफ करके वहां पर एक सड़क बना ली है ? यह एक साफ सवाल, डैफिनिट क्वेण्चन है। विदेश मंत्री जी कहते हैं कि उनको कोई जानकारी नहीं ग्रीर कहते हैं कि ऐसा नहीं हम्रा है । पहले तो यह बाद में जब सेकेटेरीएट से पास स्लिप भेजा गया, तो उसको पढ कर उन्होंने अमेण्डमेंट किया। तो मैं यह जानना चाहता हुं कि इस सवाल का सीधा सादा उत्तर दीजिए कि वहां पर कोई सड़क बनी या नहीं ? अगर मंत्री जी को कोई सूचना न हो, तो पार्लियामेन्टरी प्रोसेस यह कहता है कि वह कहें कि हमें इसके लिए नोटिस मिलना चाहिए ।

SHRI M. C. CHAGLA: This does not in any way alter my answer. The

answer remains what I have stated, namely, that Government have no information with regard to part (b) of the question.

श्री राजनारायण : क्या सरकार ने भाग (ख) को जानने की कोशिश की ग्रौर ग्रगर कोशिश की तो सरकार के पास ग्रव तक इन्फारमेशन क्यों नहीं ग्राई ग्रौर इन्फारमेशन लेने में कितनी देरी लगेगी ?

SHRI P. N. SAPRU: Sir, I had got up before Shri Rajnarain and therefore I may be permitted to put my question.

MR. CHAIRMAN: Let the Minister answer the question he has put and then you can put your question.

SHRI M. C. CHAGLA: I have already answered the question when I said that we have various sources of information and from those sources no information of the fact suggested in part (b) $_0$ f the question has been received by us. But as I said we will make further enquiries and investigations and if we get any relevant information we will come and tell the House. What more Can I say?

SHRI P. N. SAPRU: Is it not a fact that the Nagas, whether they be hostile or friendly, are our fellow citizens?

SHRI M. C. CHAGLA: I agree, Sir. Everyone living in Nagaland is our fellow citizen, because Nagaland is part of India.

SHRI P. N. SAPRU: And therefore, are they not entitled to treatment as fellow citizens?

SHRI M. C CHAGLA: With that also I entirely agree.

RETURN OP SABRE JETS BY PAKISTAN TO IRAN

◆297. SHRI SITARAM JAIPURIA:f DIWAN CHAMAN LALL:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) whether it is a fact that the Government of Pakistan has since returned all the Sabre Jets which were undergoing servicing and repairs in Pakistan to Iran:
- (b) whether the Government of India has contacted our Embassy in Iran in this respect; and
- (c) whether the Government of India has also sent any communication to the Government of Iran about the return of Sabre jets by Pakistan if so, whether any reply has been received from that Government?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI M. C. CHAGLA): (a) The Government of Iran had assured us earlier that the aircraft sent to Pakistan were there only for repairs, servicing and modifications and would return to Iran finally. The West German Government had also informed us that except for a few aircraft under servicing in Pakistan all the F-86 aircraft sold: to Iran for her use had already returned to Iran and that the few undergoing servicing at that time would also return to Iran. The Government of Iran have since told us that most of the aircraft have gone back to Iran.

(b) and (c) We have kept in touch with $_0$ ur Missions not only i_n Iran but in other countries as well in this regard and have taken suitable diplomatic action whenever expedient. The assurances given earlier have been renewed by the Governments concerned.

fThe question was actually asked on the floor of the House by Shri Sitaram Jaipuria.